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WP-1285-2026

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&amp;

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 12<sup>th</sup> OF JANUARY, 2026

WRIT PETITION No. 1285 of 2026

*PURUSHOTTAM BAGHEL*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

*Shri Alok Vagrecha - Advocate with Shri Deepak Tiwari - Advocate for petitioner.*

*Dr. S.S. Chouhan - Government Advocate for respondent/State.*

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ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

By this habeas corpus petition, petitioner seeks production of his son, who as per petitioner, was picked up and kept in illegal detention by Station House Officer, Kotwali, District - Seoni since morning of 10th January, 2026.

Learned Government Advocate appearing for the State on advance notice has submitted that an FIR has been registered against the corpus and other persons on 12.01.2026 in the said Police Station and corpus has been arrested in the said FIR.

In view of the above, learned counsel for the petitioner seeks leave to withdraw the petition reserving the right of the petitioner and the corpus to



initiate appropriate proceedings in accordance with law. Learned counsel also submits that he shall also apply to the concerned Court for preservation of the CCTV footage of 10.01.2026 of Police Station Kotwali, District - Seoni.

In view of the above, petition is dismissed.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)  
CHIEF JUSTICE

(VINAY SARAF)  
JUDGE

rk.